

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH
(THROUGH VIDEO CONFERENCING)**

Original Application No. 332/00318/2021

Date of Order: This, the 13th day of October, 2021

HON'BLE MS. JASMINE AHMED, MEMBER (J)

Babli Srivastava, aged about 23 years, wife of Late Dinesh Kumar Srivastava, Resident of Village Matera Haukana, Post Haukana Jatpurwa, District Lakhimpur Kheri, Uttar Pradesh.

... Applicant

By Advocate: Shri Ram Deo Tripathi.

- Versus -

1. Union of India through Ministry of Communication, Department of Posts, DakTar Bhawan, New Delhi.
2. Chief Post Master General, Uttar Pradesh, Lucknow.
3. Assistant Director, (Recruitment), Office of Uttar Pradesh Parimandal, Lucknow.
4. Post Master General, Bareilly Region, Bareilly.
5. Superintendent of Post Offices, Lakhimpur Kheri Division, Lakhimpur Kheri.

.....Respondents

By Advocate: Ms. Prayagmati Gupta.



O R D E R (ORAL)

It is the contention of the learned counsel for the applicant that the applicant has applied for appointment on compassionate ground under dying in harness rule. In this regard, the applicant has preferred a representation dated 02.09.2021 to the respondents but till date no response has been given by the respondents.



2. At this stage, learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is given by this Tribunal to the respondents to consider and decide her representation of the applicant dated 02.09.2021, which is pending with the respondents.
3. Accordingly, the respondents are directed to decide the representation of the applicant dated 02.09.2021 (Annexure No. 6) by way of a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order, under intimation to the applicant.
4. Original Application is disposed of at the admission stage itself. It is made clear that nothing has been commented on the merits of the case.
5. There shall be no order on costs.

**(MS. JASMINE AHMED)
MEMBER (J)**